

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-305
IB-297/ND/2020

IN THE MATTER OF:

M/s Deepika Foods and Resorts Pvt Ltd

Vs

M/s Parvir Infrastructures Pvt Ltd

....Applicant

....Respondent

SECTION

Under Section –9 of IBC, 2016

Order delivered on 10.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Nikshuhla,

For the Respondent : Adv. Kanhaiya

ORDER

Ld. Counsel for respondent has put in appearance and submitted that he has filed the reply. The same is on record.

Ld. Counsel for the petitioner has put in appearance and submitted that he does not want to file rejoinder to the reply filed by the Ld. Counsel for Respondent.

Since the pleadings are complete. List the case for final hearing on **28.02.2020.**

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Khushboo)